

Information note to the Press (Press Release No. 68/2012)

For Immediate release

Telecom Regulatory Authority of India

**TRAI Releases Response paper on
Exit-Policy for various telecom licences**

New Delhi, 26th March, 2012 - The Telecom Regulatory Authority of India (TRAI) has today released a Response paper on Issues relating to Exit- Policy for various telecom licences.

TRAI had earlier issued a pre-consultation paper on 'Exit-Policy for various telecom licences' on 6th January 2012. The Comments/views from all the stakeholders were solicited till 24th January 2012 on issues like implications, advantages & disadvantages, to the individual licensees, to the Government revenues and to the telecom sector as a whole.

Based on the comments received from stakeholders and keeping in view the Hon'ble Supreme Court Judgement of 2nd February 2012 on petition no. 423/2010 and petition no. 10 of 2011, the Authority proposes to recommend to the Government that there is no need for separate Exit Policy, that the entry fee paid by the licensees will continue to be non-refundable. Present conditions in various licences with regard to surrender of licences, whereby licensee can surrender its licence by giving a notice of at least 60 calendar days in advance, shall continue to be applicable.

Stakeholders are requested to provide their comments/views on this proposed response of Authority by 5th April, 2012. Comments may be sent, preferably in electronic form, to Shri Sanjeev Banzal, Advisor (MN), TRAI to advmn@traigov.in or at Fax No. +91-11-23212014.

**Shri Rajeev Agrawal
Secretary, TRAI**